

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 851/MP/2025 along with IA No.29/2026**

Subject : Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 04.07.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.03.2021.

Petitioner : AMPIN Energy Green Private Limited and Anr.

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, AMPIN  
Shri Girik Bhalla, Advocate, AMPIN  
Ms. Snehal Upadhyay, Advocate, AMPIN  
Ms. Shirsa Saraswati, AMPIN  
Ms. Mandakini Ghosh, Advocate, SECI  
Shri Rahul Ranjan, Advocate, SECI  
Shri Sayandeep Ghosh, Advocate, SECI

**Record of Proceedings**

At the outset, the learned counsel for the Petitioners submitted that all three Change in Law events claimed by the Petitioners in the present Petition have already been recognised/approved by the Commission in several orders. The learned counsel submitted that while the Pleadings *qua* Respondent No.1/SECI are complete, Respondent No.2/WBSEDCL has not filed any reply despite being granted multiple opportunities to do so. The learned counsel further submitted that Respondent, SECI, in its reply, has stated that the reconciliation of the Petitioners' Change in Law will commence only after the approval by the Commission. The learned counsel accordingly submitted that if the Commission is inclined to grant a final opportunity to WBSEDCL to file its reply, a direction may also be issued to SECI to commence the reconciliation of the Change in Law claims in the meantime. The learned counsel also added that the Petitioners are no longer pressing their Change in Law claim towards

the mandatory requirement of installation of bird diverters in terms of the Hon'ble Supreme Court's GIB Order (~Rs. 22.12 lakh) and are forgoing this claim.

2. In response, the learned counsel for Respondent No.1/SECI submitted that the extent of relief, if any, to which the Petitioners are entitled under the aforesaid alleged Change in Law events will be determined only after a thorough reconciliation and verification of all relevant documents. The learned counsel further submitted that all the claims of the Petitioners must be substantiated by proper documentation and that the Petitioners are required to submit the relevant documents and claims for verification, along with a one-to-one correlation thereof. However, no such documents have presently been furnished by the Petitioners along with the Petition. The learned counsel further submitted that it is also necessary to take into consideration the period for which the Change in Law claims are admissible, as well as the applicable rate of carrying cost. The learned counsel also submitted that a joint reconciliation of the claims is required to be undertaken by SECI and WBSEDCL.

3. Considering the above, the Commission, while expressing displeasure over their non-participation in these proceedings, deemed it appropriate to grant a last opportunity to Respondent No.2/WBSEDCL to file a reply, if any, within two weeks with a copy to the Petitioners, who may file their rejoinder, if any, within a week thereafter. In addition, the Petitioners' dasti service of this Record of Proceedings was also permitted.

4. The Petition will be listed for hearing on **11.8.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**